

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 20/82-ALC4/2008 MEETING DATE : 12.08.2008

The Meeting No.20/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on **12.08.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Chemical Division, C & PC
2. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

At the outset minutes of Norms Committee Meeting No.18/09 dated 29.07.2008 were ratified by the Committee.

Case No.B-149	M/S Esteem Industries Pvt. Ltd.
Norms Committee Meeting No.20/09	F.No.01/83/050/00649/AM08
Meeting Date:12.08.2008	RA F.No.17/24/040/00038/AM08
Adv.Lic.No.1710001684 dated 02.07.2007	
Committee considered case as per agenda for enhancement in the quantity of inputs and in consultation with technical authority present in meeting decided to maintain status quo, as there is no justification for enhancement in the quantity of inputs.	

Case No.B-150	M/S Honest Bio-vet Pvt. Ltd.
Norms Committee Meeting No.20/09	F.No.01/82/050/01761/AM07
Meeting Date:12.08.2008	RA F.No.08/24/040/00304/AM07
Adv.Lic.No.0810062375 dated 12.01.2007	
Committee decided to defer case for 09.09.2008 for comments of PI Division.	

Case No.B-151	M/S Intervet India Pvt. Ltd.
Norms Committee Meeting No.20/09	F.No.01/82/162/645/AM08
Meeting Date:12.08.2008	RA F.No.09/24/40/96/AM03
Adv.Lic.No.0910011119 dated 14.08.2002	
Committee decided to defer case for 09.09.2008 for comments of DBT.	

1	Case No.:71/42/82-ALC4/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00407/AM08/	RLA File :03/95/040/00251/AM08/	Lic.No/Date:0310433412 21.06.2007	Defer Date:09.09.2008
	Decision :Committee decided to defer case for 09.09.2008 for comments of PC Division.			

2	Case No.:82/19/83-ALC1/2007	Party Name: CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved																					
	HQ File :01/83/050/00641/AM08/	RLA File :03/95/040/00229/AM08/	Lic.No/Date:0310433835 25.06.2007																						
	Decision :Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/43/2007/Ch.II dated 11.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="5">3,5-Di Methoxy-4-Hydroxy Benzamide (Syringamide)</td><td rowspan="5">1 Kg.</td><td>1.</td><td>Gallic Acid (min.98% purity)</td><td>2.295 kg.</td></tr> <tr> <td>2.</td><td>Di Methyl Sulphate</td><td>4.615 kg.</td></tr> <tr> <td>3.</td><td>Thionyl Chloride</td><td>1.19 kg.</td></tr> <tr> <td>4.</td><td>Toluene</td><td>0.400 kg.</td></tr> <tr> <td>5.</td><td>Methanol</td><td>0.900 kg.</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product	3,5-Di Methoxy-4-Hydroxy Benzamide (Syringamide)	1 Kg.	1.	Gallic Acid (min.98% purity)	2.295 kg.	2.	Di Methyl Sulphate	4.615 kg.	3.	Thionyl Chloride	1.19 kg.	4.	Toluene	0.400 kg.	5.	Methanol
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product																					
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		3.	Thionyl Chloride	1.19 kg.																					
		4.	Toluene	0.400 kg.																					
		5.	Methanol	0.900 kg.																					

3	Case No.:728/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/83/050/00615/AM08/	RLA File :04/24/040/00111/AM08/	Lic.No/Date:0410090132 28.06.2007	Defer

	Decision :Committee observed that the case was considered in its 19/09 meeting held on 05.08.2008 and the firm was requested to furnish technical information. It was, therefore, decided to await reply of firm and defer the case for 09.09.2008.	Date:09.09.2008
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4	Case No.:21/27/83-ALC1/2007	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/83/050/01095/AM08/	RLA File :09/24/040/00207/AM08/	Lic.No/Date:0910031380 03.09.2007	Defer Date:09.09.2008
	Decision :Committee observed that the firm has been requested to furnish end use of export product and technical details as per Appendix 33 vide letter dated 23.07.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer the case for 09.09.2008.			

5	Case No.:93/27/83-ALC1/2007	Party Name:SOLARIS CHEMTECH LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved
	HQ File :01/83/050/01167/AM08/	RLA File :34/24/040/00119/AM08/	Lic.No/Date:3410019636 14.09.2007	
	Decision :Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			

6	Case No.:191/27/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/83/050/01265/AM08/	RLA File :04/24/040/00235/AM08/	Lic.No/Date:0410091280 01.10.2007	Defer Date:09.09.2008
	Decision :Committee decided to defer case for 09.09.2008 for comments of PI Division.			

7	Case No.:95/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00431/AM08/	RLA File :03/94/040/00674/AM08/	Lic.No/Date:0310445040 03.10.2007	Defer Date:09.09.2008
	Decision : Committee decided to defer case for 09.09.2008 for comments of PI Division.			

8	Case No.:39/29/83-ALC1/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Rejected
	HQ File :01/83/050/01304/AM08/	RLA File :03/94/040/00643/AM08/	Lic.No/Date:0310445399 08.10.2007	
	Decision :Committee observed that the firm was requested to furnish technical information vide letter dated 20.06.2008, but no reply has been received and norms can not be fixed in absence of required technical information. It was, therefore, decided to close the case.			

RA concerned may take further necessary action as per above decision of NC.

9	Case No.:6/9/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00239/AM09/	RLA File :09/24/040/00243/AM08/	Lic.No/Date:0910031765 12.10.2007	Defer Date:09.09.2008
	Decision :Committee decided to defer case for 09.09.2008 for comments of PI Division.			

10	Case No.:14/32/83-ALC1/2007	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved																														
	HQ File :01/83/050/01436/AM08/	RLA File :03/94/040/00662/AM08/	Lic.No/Date:0310447885 25.10.2007																															
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/88/2007-PI-III dated 12.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> <tr> <td rowspan="8">6-Methoxy-2-Naphthaldehyde</td><td rowspan="8">1 Kg.</td><td>1.</td><td>Bromine</td><td>0.412 kg.</td></tr> <tr> <td>2.</td><td>Tetra hydro furan</td><td>0.321 kg.</td></tr> <tr> <td>3.</td><td>Ethylene dichloride</td><td>0.398 kg.</td></tr> <tr> <td>4.</td><td>Isopropyl alcohol</td><td>0.204 kg.</td></tr> <tr> <td>5.</td><td>Dimethyl formamide</td><td>0.520 kg.</td></tr> <tr> <td>6.</td><td>Iodine</td><td>0.002 kg.</td></tr> <tr> <td>7.</td><td>N-butanol</td><td>0.925 kg.</td></tr> <tr> <td>8.</td><td>Beta Naphthol</td><td>1.388 kg.</td></tr> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	6-Methoxy-2-Naphthaldehyde	1 Kg.	1.	Bromine	0.412 kg.	2.	Tetra hydro furan	0.321 kg.	3.	Ethylene dichloride	0.398 kg.	4.	Isopropyl alcohol	0.204 kg.	5.	Dimethyl formamide	0.520 kg.	6.	Iodine	0.002 kg.	7.	N-butanol	0.925 kg.	8.	Beta Naphthol
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		7.	N-butanol	0.925 kg.																														
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11	Case No.:15/20/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00808/AM09/	RLA File :02/24/040/00183/AM08/	Lic.No/Date:0210106154 19.11.2007	Defer Date:09.09.2008

Decision :Committee decided to defer case for 09.09.2008 for comments of Department of MSME.

12	Case No.:136/39/83-ALC1/2007	Party Name:KDAC CHEM PVT LTD	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/83/050/01715/AM08/	RLA File :34/24/040/00182/AM08/	Lic.No/Date:3410020288 10.12.2007	Defer Date:09.09.2008
	Decision :Committee decided to defer case for 09.09.2008 for comments of Chemical Division.			

13	Case No.:145/39/83-ALC1/2007	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/83/050/01724/AM08/	RLA File :31/24/040/00298/AM08/	Lic.No/Date:3110031879 11.12.2007	Defer Date:23.09.2008
	Decision :Committee decided to call for technical details as per Appendix 33 from firm. Accordingly, case was deferred for 23.09.2008.			

14	Case No.:57/20/82-ALC4/2008	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00850/AM09/	RLA File :03/95/040/00961/AM08/	Lic.No/Date:0310456184 02.01.2008	Defer Date:23.09.2008
	Decision :Committee observed that SION for export product Amodiaquine Base had been deleted in 2005. It was decided in meeting held on 15.07.2008 that if the firm fails to submit data for fixing of SION pertaining to "Amodiaquine Base" and "Amodiaquine Hydrochloride", ad-hoc norms will not be ratified for these export product, as per para 4.10.2 of HBP Vol.I. It was, therefore, decided to call for All Industry data from Pharmexcil for fixation of SION and also to call for Production and Consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 23.09.2008.			

15	Case No.:12/42/83-ALC1/2007	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/83/050/01788/AM08/	RLA File :22/24/040/00053/AM08/	Lic.No/Date:2210007356 04.01.2008	Defer Date:09.09.2008
	Decision :Committee decided to defer case for 09.09.2008 for comments of PI Division.			

16	Case No.:20/45/82-ALC4/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00483/AM08/	RLA File :02/24/040/00272/AM08/	Lic.No/Date:0210107833 04.01.2008	Defer Date:09.09.2008
	Decision : Committee decided to defer case for 09.09.2008 for comments of PI Division.			

17	Case No.:56/20/82-ALC4/2008	Party Name:INDO AMINES LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00849/AM09/	RLA File :03/94/040/01274/AM07/	Lic.No/Date:0310457744 16.01.2008	Defer Date:09.09.2008
	Decision : Committee decided to defer case for 09.09.2008 for comments of Chemical Division.			

18	Case No.:34/45/82-ALC4/2007	Party Name:HILDOSE	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00497/AM08/	RLA File :03/94/040/01100/AM08/	Lic.No/Date:0310460275 06.02.2008	Defer Date:23.09.2008
	Decision :Committee decided to call for (i) Purity of import item, (ii) Purity of export item and (iii) Justification for wastage claimed from firm. Accordingly, case was deferred for 23.09.2008.			

19	Case No.:1/44/82-ALC4/2007	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00463/AM08/	RLA File :22/24/040/00056/AM08/	Lic.No/Date:2210007484 21.02.2008	Defer Date:23.09.2008
	Decision :Committee decided to call for All Industry data from Pharmexcil and also call for Production and Consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 23.09.2008.			

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Case No.:12/12/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved
HQ File :01/82/050/00480/AM09/	RLA File :09/24/040/00507/AM08/	Lic.No/Date:0910033092 27.02.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/67/2008-PI-III dated 17.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
5-Difluoromethoxy-2-[(3,4-Dimethoxy-2-Pyridinyl) Methylthio]-1H-	1 Kg.	1.	2 Chloro Methyl 3,4-Dimethoxy Pyridine Hcl	0.70 kg.
		2.	5-Difluoromethoxy-2 Mercapto-1H Benzimidazole	0.70 kg.

Benzimidazole [Pantoprazole Sulphide]	3.	Sodium Hydroxide Flakes	0.32 kg.
	4.	Methanol	2.458 kg.
	5.	Methylene dichloride	2.457 kg.
	6.	Di Isopropyl Ether	3.515 kg.
RA concerned may take further necessary action as per above decision of NC.			

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Case No.:119/11/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved	
HQ File :01/82/050/00439/AM09/	RLA File :09/24/040/00560/AM08/	Lic.No/Date:0910033219 05.03.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/69/2008-PI-III dated 01.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Irbesartan	1 Kg.	1.	2-n-Butyl-4-Spirocyclopentane-2—imidazole-5-one Hcl	1.365 kg.
		2.	Methylene Chloride	10.66 kg.
		3.	Acetone	4.023 kg.
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:22/20/82-ALC4/2008	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved	
HQ File :01/82/050/00815/AM09/	RLA File :09/24/040/00546/AM08/	Lic.No/Date:0910033297 07.03.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 14/82 meeting held on 06.09.2006 vide Case No.59/14/82 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Thio Ester [S-1,3 Benzothiazole2-	1 Kg.	1.	Ethyl-(Z)-2Hydroxy	1.67 kg.

2yl(2Z)-[acetyloxyimino(2-amino-1,3-thiazol-4-yl)ethanethioate)		Imino-2-(2-aminothiazole-4-yl) Acetate (EHATA)	
	2.	Methylene Chloride	6.27 kg.
	3.	Acetone	6.71 kg.
	4.	Triphenyl phosphine	1.25 kg.
	5.	MBTS	1.61 kg.

RA concerned may take further necessary action as per above decision of NC.

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Case No.:2/46/82-ALC4/2007	Party Name:KUDOES CHEMIE LTD.,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved	
HQ File :01/82/050/00556/AM08/	RLA File :22/24/040/00076/AM08/	Lic.No/Date:2210007544 10.03.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 14/82 meeting held on 01.07.2008 vide Case No.1/2/82 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Caffeine (Synthetic Caffeine Anhydrous)	1kg.	1.	Crude Theophylline 80% w/w (wet) Loss on Drying NLT 15%	1.15 kg.
		2.	Caustic Soda (flakes of Lye)	0.24 kg.
		3.	Dimethyl sulphate	0.68 kg.
		4.	Activated Carbon	0.100 kg.
RA concerned may take further necessary action as per above decision of NC.				

24	Case No.:19/12/82-ALC4/2008	Party Name:SILVASSA PLAST	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00487/AM09/	RLA File :05/24/040/00917/AM08/	Lic.No/Date:0510217767 12.03.2008	Defer Date:09.09.2008
	Decision :Committee decided to defer case for 09.09.2008 for comments of Chemical Division.			

25	Case No.:88/11/82-ALC4/2008		Party Name:NAVIN FLUORINE INTERNATIONAL		Meet No/Date:20/82-ALC4/2008	Status:Case
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	LIMITED	12.08.2008	Deferred
HQ File :01/82/050/00408/AM09/	RLA File :03/95/040/00039/AM09/	Lic.No/Date:0310469298 23.04.2008	Defer Date:09.09.2008
Decision :Committee observed that Department of C&PC, Chemical Division vide their letter No.14010/96/2005-Ch.II dated 09.07.2008 has called for the following information from firm; 1. Yield obtained in the manufacture of R-22 (Mono Chloro Difluloro Methane) 2. They have obtained number of advance licences for this item. Chartered Accountants Certificate certifying production of R-22/HCFE 22/142B regarding past three years production of the export item and corresponding consumption of different raw materials. 3. Copies of import and export licences. It was, therefore, decided to remind firm to furnish the above information. Accordingly, case was deferred for 09.09.2008.			

26	Case No.:5/12/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00473/AM09/	RLA File :03/94/040/00113/AM09/	Lic.No/Date:0310469862 29.04.2008	Defer Date:09.09.2008
Decision :Committee decided to defer case for 09.09.2008 for comments of PI Division.				

27	Case No.:9/12/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved													
	HQ File :01/82/050/00477/AM09/	RLA File :03/94/040/00118/AM09/	Lic.No/Date:0310470248 01.05.2008														
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/83/2007-PI-III dated 17.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- Qty. of inputs in kg/kg <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Donepezil Hydrochloride</td><td rowspan="2">1 Kg.</td><td>1.</td><td>3-(3,4-dimethoxyphenyl) propionic Acid (DP3 Compound)</td><td>1.366</td></tr> <tr> <td>2.</td><td>Pyridine-4-Aldehyde</td><td>0.827</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Donepezil Hydrochloride	1 Kg.	1.	3-(3,4-dimethoxyphenyl) propionic Acid (DP3 Compound)	1.366	2.	Pyridine-4-Aldehyde	0.827
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product													
Donepezil Hydrochloride	1 Kg.	1.	3-(3,4-dimethoxyphenyl) propionic Acid (DP3 Compound)	1.366													
		2.	Pyridine-4-Aldehyde	0.827													

28	Case No.:54/20/82-ALC4/2008		Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED		Meet No/Date:20/82-ALC4/2008 12.08.2008		Status:Case Approved	
	HQ File :01/82/050/00847/AM09/		RLA File :03/95/040/00052/AM09/		Lic.No/Date:0310470728 06.05.2008			
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/96/2005/Ch.II dated 13.10.2005 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product		
	1,1,1-Trichloro-2,2,2-Trifluoro Ethane		1 Kg.	1.	Fluorspar (Acid Grade)	0.792 kg.		
				2.	Perchloroethylene	0.932 kg.		
RA concerned may take further necessary action as per above decision of NC.								

29	Case No.:55/20/82-ALC4/2008		Party Name:LAKE CHEMICALS PRIVATE LIMITED		Meet No/Date:20/82-ALC4/2008 12.08.2008		Status:Case Approved	
	HQ File :01/82/050/00848/AM09/		RLA File :07/24/040/00025/AM09/		Lic.No/Date:0710057325 08.05.2008			
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/30/2007-PI-III dated 12.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export Product		Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product		
	Bromaizepam		1 Kg.	1.	2-Amino Benzonitrile	0.99 kg.		
RA concerned may take further necessary action as per above decision of NC.								

30	Case No.:23/20/82-ALC4/2008		Party Name:AUROBINDO PHARMA LIMITED		Meet No/Date:20/82-ALC4/2008 12.08.2008		Status:Case Deferred	
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HQ File :01/82/050/00816/AM09/	RLA File :09/21/040/00559/AM07/	Lic.No/Date:0910034001 19.05.2008	Defer Date:09.09.2008
Decision :Committee decided to defer case for 09.09.2008 for comments of PI Division.			

31

Case No.:13/12/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved	
HQ File :01/82/050/00481/AM09/	RLA File :09/24/040/00008/AM09/	Lic.No/Date:0910034002 19.05.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/68/2008-PI-III dated 17.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
5-O-Trityl Thymidine	1 Kg.	1.	Beta Thymidine	0.507 kg.
		2.	Trityl Chloride	0.583 kg.
		3.	Triethylamine	0.757 kg.
		4.	1,4-Dioxane	1.94 kg.
		5.	Toluene	2.32 kg.
RA concerned may take further necessary action as per above decision of NC.				

32	Case No.:147/11/82-ALC4/2008	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00467/AM09/	RLA File :04/24/040/00022/AM09/	Lic.No/Date:0410095980 22.05.2008	Defer Date:09.09.2008
	Decision :Committee decided to defer case for 09.09.2008 for comments of Chemical Division.			

33	Case No.:26/10/82-ALC4/2008	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00318/AM09/	RLA File :08/24/040/00029/AM09/	Lic.No/Date:0810072024 22.05.2008	Defer Date:09.09.2008
	Decision : Committee decided to defer case for 09.09.2008 for comments of Chemical Division.			

					Meet No/Date:20/82-ALC4/2008	
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34	Case No.:148/11/82-ALC4/2008	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	12.08.2008	Status:Case
	HQ File :01/82/050/00468/AM09/	RLA File :04/24/040/00035/AM09/	Lic.No/Date:0410096011 23.05.2008	Deferred Defer Date:09.09.2008
	Decision : Committee decided to defer case for 09.09.2008 for comments of PI Division.			

35	Case No.:61/14/82-ALC4/2008	Party Name:PHAARMASIA LTD.,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00613/AM09/	RLA File :09/24/040/00041/AM09/	Lic.No/Date:0910034054 23.05.2008	Defer Date:09.09.2008
	Decision : Committee decided to defer case for 09.09.2008 for comments of PI Division.			

36	Case No.:63/14/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00615/AM09/	RLA File :09/24/040/00053/AM09/	Lic.No/Date:0910034055 23.05.2008	Defer Date:09.09.2008
	Decision :Committee observed that the firm has been requested to furnish end use of export product, Drug Manufacturing Licence, if applicable, Supporting technical literature and details as per Appendix 33 vide letter dated 22.07.2008, but same has not been received. It was, therefore, decided to await reply of firm and defer the case for 09.09.2008.			

37	Case No.:24/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00576/AM09/	RLA File :03/94/040/00148/AM09/	Lic.No/Date:0310473302 05.06.2008	Defer Date:09.09.2008
	Decision : Committee decided to defer case for 09.09.2008 for comments of PI Division.			

38	Case No.:1/12/82-ALC4/2008	Party Name:SILVASSA PLAST	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00469/AM09/	RLA File :05/24/040/00146/AM09/	Lic.No/Date:0510221655 05.06.2008	Defer Date:09.09.2008
	Decision : Committee decided to defer case for 09.09.2008 for comments of Chemical Division.			

39	Case No.:23/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00575/AM09/	RLA File :03/94/040/00266/AM09/	Lic.No/Date:0310473365	Defer

			05.06.2008	Date:09.09.2008
Decision : Committee decided to defer case for 09.09.2008 for comments of PI Division.				

40	Case No.:7/16/82-ALC4/2008	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00700/AM09/	RLA File :03/95/040/00209/AM09/	Lic.No/Date:0310473617 09.06.2008	Defer Date:09.09.2008
	Decision : Committee decided to defer case for 09.09.2008 for comments of PC Division.			

41	Case No.:20/12/82-ALC4/2008	Party Name:ATUL LIMITED,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00488/AM09/	RLA File :08/24/040/00039/AM09/	Lic.No/Date:0810072444 09.06.2008	Defer Date:09.09.2008
	Decision : Committee decided to defer case for 09.09.2008 for comments of PC Division.			

42	Case No.:77/14/82-ALC4/2008	Party Name:KDAC CHEM PVT LTD	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00629/AM09/	RLA File :34/24/040/00040/AM09/	Lic.No/Date:3410021586 11.06.2008	Defer Date:09.09.2008
	Decision : Committee decided to defer case for 09.09.2008 for comments of Chemical Division.			

43	Case No.:5/14/82-ALC4/2008	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00557/AM09/	RLA File :03/95/040/00255/AM09/	Lic.No/Date:0310475090 17.06.2008	Defer Date:23.09.2008
	Decision :Committee decided to call for complete specification of import and export items from firm. Accordingly, case was deferred for 23.09.2008.			

44	Case No.:17/20/82-ALC4/2008	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved
	HQ File :01/82/050/00810/AM09/	RLA File :03/94/040/00310/AM09/	Lic.No/Date:0310476088 24.06.2008	
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 11/82 meeting held on 10.06.2008 vide case No.75/11/82 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Sodium Salicylate	1 kg.	1.	Salicylic Acid	0.88 kg.

RA concerned may take further necessary action as per above decision of Norms committee.

45

Case No.:14/16/82-ALC4/2008	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved	
HQ File :01/82/050/00707/AM09/	RLA File :03/94/040/00306/AM09/	Lic.No/Date:0310477182 02.07.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/6/2008/Ch.III dated 17.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Anisole Pure (Min. 99%)	1 Kg.	1.	Anisole Crude (Max.96%)	1.207 kg.
		2.	Caustic Soda Flakes	0.120 kg.
RA concerned may take further necessary action as per above decision of NC.				

46	Case No.:1/16/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00694/AM09/	RLA File :07/24/040/00143/AM09/	Lic.No/Date:0710058296 03.07.2008	Defer Date:09.09.2008
	Decision :Committee decided to defer case for 09.09.2008 for comments of PI Division.			

47	Case No.:16/20/82-ALC4/2008	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved
	HQ File :01/82/050/00809/AM09/	RLA File :09/24/040/00059/AM09/	Lic.No/Date:0910034541 04.07.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their			

U.O. No.14010/148/2002/Ch.II dated 09.05.2005 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Sodium Methoxide Solution 25%	1 Kg.	1.	Methanol	0.739 kg.
		2.	Caustic Soda Flakes	0.041 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.:17/16/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved
HQ File :01/82/050/00710/AM09/	RLA File :09/24/040/00119/AM09/	Lic.No/Date:0910034540 04.07.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/87/2007-PI-III dated 12.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lamivudine	1 Kg.	1.	Glyoxylic acid 50%	1.80 kg.
		2.	1,4-dithiane-2,5-dihydroxy	0.739 kg.
		3.	Cytosine	0.955 kg.
		4.	Hexamethyl disilazane	1.89 kg.
		5.	Salicylic acid	0.79 kg.
		6.	Sodium borohydride	0.48 kg.
		7.	Dimethyl formamide	0.83 kg.
		8.	n-Hexane	3.75 kg.
		9.	Methylene dichloride	5.75 kg.

RA concerned may take further necessary action as per above decision of NC.

49	Case No.:20/16/82-ALC4/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved
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HQ File :01/82/050/00713/AM09/	RLA File :03/95/040/00266/AM09/	Lic.No/Date:0310477465 04.07.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/160/2003/Ch.II dated 09.11.2004 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Para Fluoro Phenol (4 Fluoro Phenol)	1 Kg.	1.	Fluoro Benzene	1.390 kg.
		2.	Bromine	2.435 kg.
RA concerned may take further necessary action as per above decision of NC.				

50	Case No.:22/16/82-ALC4/2008	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00715/AM09/	RLA File :11/24/040/00010/AM09/	Lic.No/Date:1110017655 07.07.2008	Defer Date:09.09.2008
	Decision :Committee decided to remind RA/firm to furnish a copy of application alongwith copy of DML, wherever applicable and technical details as per Appendix 33. Accordingly, case was deferred for 09.09.2008.			

51

Case No.:23/16/82-ALC4/2008	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved
HQ File :01/82/050/00716/AM09/	RLA File :22/24/040/00024/AM09/	Lic.No/Date:2210007959 07.07.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/206/2006-PI-III dated 12.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Nitazoxanide	1 Kg.	1.	2-Acetyloxy benzoic acid (Asprin)	0.916 kg.
		2.	2-amino-5-nitro thiazole	0.59 kg.
		3.	Triethylamine	0.1288 kg.
		4.	Methylene Chloride	3.17 kg.

		5.	N,N Dimethyl formamide	0.069 kg.
		6.	Acetone	2.00 kg.
		7.	Thionyl chloride	0.92 kg.
RA concerned may take further necessary action as per above decision of NC.				

52	Case No.:24/16/82-ALC4/2008	Party Name:ALEMBIC LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00717/AM09/	RLA File :34/24/040/00038/AM09/	Lic.No/Date:3410021757 08.07.2008	Defer Date:09.09.2008
	Decision :Committee decided to defer case for 09.09.2008 for comments of PI Division.			

53	Case No.:1/20/82-ALC4/2008	Party Name:PAUSHAK LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00793/AM09/	RLA File :34/24/040/00049/AM09/	Lic.No/Date:3410021924 25.07.2008	Defer Date:09.09.2008
	Decision : Committee decided to defer case for 09.09.2008 for comments of PI Division.			

54	Case No.:10/20/82-ALC4/2008	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00802/AM09/	RLA File :03/95/040/00358/AM09/	Lic.No/Date:0310480301 25.07.2008	Defer Date:09.09.2008
	Decision : Committee decided to defer case for 09.09.2008 for comments of Chemical Division.			

55	Case No.:11/20/82-ALC4/2008	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved
	HQ File :01/82/050/00803/AM09/	RLA File :03/94/040/00396/AM09/	Lic.No/Date:0310480320 25.07.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/9/2005/Ch.II dated 22.05.2005 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import item
				Qty. allowed per unit of export product

Astrolide in Diethyl Phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrolide content: 62.5% minimum	1 Kg.	1.	Alpha Methyl Styrene	0.500 kg.
		2.	Isoamylene	0.380 kg.
		3.	Propylene Oxide	0.280 kg.
		4.	Para Formaldehyde	0.088 kg.
		5.	Isopropyl myristate/Benzyl Benzoate/Diethyl Phthalate	0.350 kg.

RA concerned may take further necessary action as per above decision of NC.

56	Case No.:2/20/82-ALC4/2008	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00794/AM09/	RLA File :05/24/040/00232/AM09/	Lic.No/Date:0510224474 28.07.2008	Defer Date:09.09.2008
	Decision : Committee decided to defer case for 09.09.2008 for comments of Chemical Division.			

57

Case No.:3/20/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved	
HQ File :01/82/050/00795/AM09/	RLA File :05/24/040/00282/AM09/	Lic.No/Date:0510224488 28.07.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/85/2007-PI-III dated 12.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Pravastatin sodium	1 Kg.	1.	Compactin	4.00 kg.
		2.	Anti Form SAG-71	0.050 kg.
		3.	Acetonitrile	19.51 kg.
		4.	Acetone	10.67 kg.
		5.	Activated Carbon	0.100 kg.
		6.	Methanol	2.88 kg.
RA concerned may take further necessary action as per above decision of NC.				

58	Case No.:4/20/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2008	Status:Case
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		12.08.2008	Approved	
HQ File :01/82/050/00796/AM09/	RLA File :05/24/040/00283/AM09/	Lic.No/Date:0510224491 28.07.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/228/2006-PI-III dated 12.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lisinopril	1 Kg.	1.	N-TFAL-Lysl-L-Proline	1.39 kg.
		2.	Ethyl-2-oxo-4-phenyl Butanoate	0.85 kg.
		3.	Molecular sieves	0.375 kg.
		4.	Methylene Chloride	5.59 kg.
		5.	Toluene	3.20 kg.
		6.	Activated Carbon	0.100 kg.
		7.	Isopropyl Alcohol	2.21 kg.
		8.	Methanol	2.90 kg.
RA concerned may take further necessary action as per above decision of NC.				

59	Case No.:5/20/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00797/AM09/	RLA File :05/24/040/00269/AM09/	Lic.No/Date:0510224493 28.07.2008	Defer Date:09.09.2008
	Decision : Committee decided to defer case for 09.09.2008 for comments of PI Division.			

60	Case No.:6/20/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00798/AM09/	RLA File :05/24/040/00270/AM09/	Lic.No/Date:0510224498 28.07.2008	Defer Date:09.09.2008
	Decision : Committee decided to defer case for 09.09.2008 for comments of PI Division.			

61	Case No.:7/20/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00799/AM09/	RLA File :05/24/040/00271/AM09/	Lic.No/Date:0510224505	Defer

28.07.2008

Date:09.09.2008

Decision : Committee decided to defer case for 09.09.2008 for comments of PI Division.

62

Case No.:8/20/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved	
HQ File :01/82/050/00800/AM09/	RLA File :09/24/040/00158/AM09/	Lic.No/Date:0910034828 28.07.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/226/2006-PI-III dated 12.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Benzhydryl Thioacetamide	1 Kg.	1.	Hydro Bromic Acid	1.87 kg.
		2.	Thio Urea	0.45 kg.
		3.	Benzhydrol	0.99 kg.
		4.	Methanol	0.30 kg.
		5.	2-Chloro Acetamide	0.50 kg.
RA concerned may take further necessary action as per above decision of NC.				

63

Case No.:9/20/82-ALC4/2008	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved
HQ File :01/82/050/00801/AM09/	RLA File :09/24/040/00155/AM09/	Lic.No/Date:0910034829 28.07.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light its earlier decision taken in its 38/08 meeting held on 22.01.2008 vide Case No.A-985 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ramipril	1 Kg.	1.	Racemic-2-azabicyclo (3.3.0) octane-3-carboxylic acid benzylester Hydrochloride [(S,S)-2-azabicyclo(3.3.0)octane-3-carboxylic acid benzylester Hydrochloride]	2.70 kg.

		2.	S(+)-Mandelic acid	0.81 kg.
		3.	Methylene Chloride	2.50 kg.
		4.	Cyclohexane	2.50 kg.
		5.	Isopropyl alcohol	2.50 kg.
		6.	ECPP Alanine	1.23 kg.
		7.	1-Hydroxy Benzotriazole	0.72 kg.
		8.	Dicyclohexyl Carbodimide	1.00 kg.
		9.	Di-isopropyl ether	2.50 kg.
		10.	5% Palladium on carbon	0.20 kg.
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:12/20/82-ALC4/2008	Party Name:MORAYA GLOBAL LTD.	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved	
HQ File :01/82/050/00804/AM09/	RLA File :03/95/040/01630/AM07/	Lic.No/Date:0310480492 29.07.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/23/2006/Ch.II dated 26.06.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Gama Methyl Ionone (Minimum 99%)	1 Kg.	1.	4-(2,6,6-Trimethyl-2-Cyclohexen-1-YL)-3-Methyl-3-Butene-2-one (Maximum 94%)	1.05 kg.
RA concerned may take further necessary action as per above decision of NC.				

65	Case No.:13/20/82-ALC4/2008	Party Name:MORAYA GLOBAL LTD.	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved
	HQ File :01/82/050/00805/AM09/	RLA File :03/95/040/00295/AM09/	Lic.No/Date:0310480505 29.07.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/23/2006/Ch.II dated 24.04.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Ethyl Linalool (Pure Min. 99%)	1 Kg.	1.	Ethyl Lanialool Technical (Purity 90% max.)	1.15 kg.
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:14/20/82-ALC4/2008	Party Name:MORAYA GLOBAL LTD.	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved	
HQ File :01/82/050/00806/AM09/	RLA File :03/95/040/00294/AM09/	Lic.No/Date:0310480519 29.07.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/23/2006/Ch.II dated 26.06.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Gama Methyl Ionone (Minimum 99%)	1 Kg.	1.	4-(2,6,6-Trimethyl-2-Cyclohexen-1-YL)-3-Methyl-3-Butene-2-one (Maximum 94%)	1.05 kg.
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:18/20/82-ALC4/2008	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved
HQ File :01/82/050/00811/AM09/	RLA File :09/24/040/00162/AM09/	Lic.No/Date:0910034843 30.07.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/219/2005-PI-III dated 12.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lisinopril	1 Kg.	1.	N 2-[(1-S)-Ethoxy Carbonyl-3-Phenyl Propyl]-N 6-trifluoro acetyl-L-lysine benzyl	2.58 kg.

		ester	
2.		Palladium on carbon 5%	0.011 kg.
3.		L-Proline	0.927 kg.
4.		Methanol	5.45 kg.
5.		Methylene Chloride	10.77 kgs.
6.		N,N-Carbonyl Dimidazole	0.42 kg.

RA concerned may take further necessary action as per above decision of NC.

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Case No.:19/20/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved
HQ File :01/82/050/00812/AM09/	RLA File :09/24/040/00077/AM09/	Lic.No/Date:0910034844 30.07.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 17/82 meeting held on 22.07.2008 vide case No.5/1/82 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Cefprozil (Cefprozil Monohydrate)	1 Kg.	1.	7-Aminocephalosporanic Acid (7-ACA)	2.22 kg
		2.	D(-) P-hydroxy Phenyl Glycise Base (HOPG Base) (D-PHPG)	0.640 kg
		3.	Methyl Acetoacetate (MAA)	0.5066 kg
		4.	Potassium Carbonate (Anhydrous)	0.2857 kg
		5.	Bis-Trimethylsilylacetamide (BSA)	0.004 kg
		6.	Ethylchloroformate (ECF)	0.406 kg
		7.	Hexamethyldisilane (HMDS)	1.778 kg
		8.	Trimethylchlorosilane (TMCS)	0.2641 kg
		9.	Trimethylsilyl Iodide (TMSI)	2.486 kg
		10.	Triphenylphosphine (TPP)	2.262 kg
		11.	Carbon Enoanticromos (Activated Carbon)	0.100 kg
		12.	Acetone	6.73 kg
		13.	N,N-Dimethylacetamide (DMAC)	1.19 kg
		14.	N,N-Dimethylformamide (DMF)	2.095 kg
		15.	Methanol	10.652 kg
		16.	Methylene Chloride	13.020 kg

		17.	Tetrahydrofuran (THF)	7.475 kg
RA concerned may take further necessary action as per above decision of NC.				

69	Case No.:20/20/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00813/AM09/	RLA File :07/24/040/00167/AM09/	Lic.No/Date:0710058819 30.07.2008	Defer Date:23.09.2008
	Decision :Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

70	Case No.:21/20/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00814/AM09/	RLA File :07/24/040/00168/AM09/	Lic.No/Date:0710058822 30.07.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

71	Case No.:24/20/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00817/AM09/	RLA File :09/24/040/00140/AM09/	Lic.No/Date:0910034848 30.07.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

72	Case No.:25/20/82-ALC4/2008		Party Name:MATRIX LABORATORIES LTD		Meet No/Date:20/82-ALC4/2008 12.08.2008		Status:Case Approved	
	HQ File :01/82/050/00818/AM09/		RLA File :09/24/040/00133/AM09/		Lic.No/Date:0910034849 30.07.2008			
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/93/2007-PI-III dated 09.05.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product			

Levetiracetam bulk drugs	1 Kg.	1.	4-Chlorobutyry Chloride	1.163 kg.
		2.	Celite	Not a raw material. Henc not allowed
		3.	Dichloromethane	2.30 kg.
		4.	Isopropanol	Not used in process. Hence not allowed
		5.	Methanol	-----do----
		6.	S-2-Aminohytyramide Hydrochloride	0.952 kg.

RA concerned may take further necessary action as per above decision of NC.

73	Case No.:26/20/82-ALC4/2008	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00819/AM09/	RLA File :09/24/040/00167/AM09/	Lic.No/Date:0910034850 30.07.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

74	Case No.:30/20/82-ALC4/2008	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00823/AM09/	RLA File :22/24/040/00032/AM09/	Lic.No/Date:2210008034 30.07.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

75	Case No.:27/20/82-ALC4/2008		Party Name:SHODHANA LABORATORIES LTD		Meet No/Date:20/82-ALC4/2008 12.08.2008		Status:Case Approved	
	HQ File :01/82/050/00820/AM09/		RLA File :09/24/040/00145/AM09/		Lic.No/Date:0910034856 31.07.2008			
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/02/2008-PI-III dated 23.06.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export		

				product
2-(2-Methoxy Phenoxy) Ethylamine Raw Material	1 Kg.	1.	Guaiacol (Orthomethoxy Phenol) Raw Material	1.04 kg.
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:28/20/82-ALC4/2008	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved	
HQ File :01/82/050/00821/AM09/	RLA File :34/24/040/00028/AM09/	Lic.No/Date:3410021977 31.07.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/101/2002/Ch.II dated 04.10.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Neodecanonyl Chloride	1 Kg.	1.	Neodecanoic Acid	0.580 kg.
		2.	Thionyl Chloride	0.526 kg.
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:29/20/82-ALC4/2008	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved
HQ File :01/82/050/00822/AM09/	RLA File :34/24/040/00029/AM09/	Lic.No/Date:3410021978 31.07.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/101/2002/Ch.II dated 04.10.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
2-Ethyl hexanoyl Chloride	1 Kg.	1.	2-Ethyl Hexanoic Acid	0.925 kg.
		2.	Thionyl Chloride	0.638 kg.

RA concerned may take further necessary action as per above decision of NC.

78	Case No.:31/20/82-ALC4/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00824/AM09/	RLA File :03/95/040/00312/AM09/	Lic.No/Date:0310480675 01.08.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

79	Case No.:32/20/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00825/AM09/	RLA File :03/94/040/00182/AM09/	Lic.No/Date:0310480689 01.08.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

80	Case No.:33/20/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00826/AM09/	RLA File :03/94/040/00319/AM09/	Lic.No/Date:0310480699 01.08.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

81	Case No.:34/20/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00827/AM09/	RLA File :03/94/040/00356/AM09/	Lic.No/Date:0310480702 01.08.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

82	Case No.:35/20/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00828/AM09/	RLA File :07/24/040/00222/AM09/	Lic.No/Date:0710058848 01.08.2008	Defer Date:23.09.2008

Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.

83	Case No.:36/20/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00829/AM09/	RLA File :09/24/040/00164/AM09/	Lic.No/Date:0910034903 01.08.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

84	Case No.:37/20/82-ALC4/2008	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00830/AM09/	RLA File :09/24/040/00154/AM09/	Lic.No/Date:0910034904 01.08.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

85	Case No.:38/20/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00831/AM09/	RLA File :09/24/040/00166/AM09/	Lic.No/Date:0910034905 01.08.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

86	Case No.:39/20/82-ALC4/2008		Party Name:DIVIS LABORATORIES LTD.,		Meet No/Date:20/82-ALC4/2008 12.08.2008		Status:Case Approved	
	HQ File :01/82/050/00832/AM09/		RLA File :09/24/040/00175/AM09/		Lic.No/Date:0910034906 01.08.2008			
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 45/82 meeting held on 11.03.2008 vide case No.91/45/82 decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product			

Levetiracetam	1kg.	1.	2-Pyrrolidone	2.57kg
		2.	D(+)Alpha Phenylethylamine	0.87kg
		3.	Ethyl-2-Bromo Butyrate	5.89kg
		4.	Methanol	3.22kg
		5.	Iso Propyl Alcohol	4.90kg
RA concerned may take further necessary action as per above decision of NC.				

87	Case No.:40/20/82-ALC4/2008	Party Name:MERCK LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00833/AM09/	RLA File :03/95/040/00375/AM09/	Lic.No/Date:0310480824 01.08.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

88	Case No.:41/20/82-ALC4/2008	Party Name:MEDREICH CEPHTECH PVT LTD.	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00834/AM09/	RLA File :09/24/040/00149/AM09/	Lic.No/Date:0910034908 04.08.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

89	Case No.:42/20/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00835/AM09/	RLA File :09/24/040/00152/AM09/	Lic.No/Date:0910034909 04.08.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

90	Case No.:43/20/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00836/AM09/	RLA File :09/24/040/00180/AM09/	Lic.No/Date:0910034928 04.08.2008	Defer Date:23.09.2008

Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.

91	Case No.:44/20/82-ALC4/2008	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved										
	HQ File :01/82/050/00837/AM09/	RLA File :03/95/040/00376/AM09/	Lic.No/Date:0310481096 04.08.2008											
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/139/2001/Ch.III dated 14.10.2003 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Methy Eugenol (99% min.)</td><td>1 Kg.</td><td>1.</td><td>Clove leaf oil (Eugenol content 78%)</td><td>1.425 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product	Methy Eugenol (99% min.)	1 Kg.	1.	Clove leaf oil (Eugenol content 78%)	1.425 kg
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product										
Methy Eugenol (99% min.)	1 Kg.	1.	Clove leaf oil (Eugenol content 78%)	1.425 kg										
	RA concerned may take further necessary action as per above decision of NC.													

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Case No.:45/20/82-ALC4/2008	Party Name:EXPO FINE CHEMICAL INDUSTRIES	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved	
HQ File :01/82/050/00838/AM09/	RLA File :24/24/040/00009/AM09/	Lic.No/Date:2410021892 04.08.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/8/2001/Ch.III dated 06.05.2006 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Methyl Phenidone/Phenidone-B(4-Methyl-1-Phenyl-3-Pyrazolidone)	1 Kg.	1.	Phenyl Hydrazine Sulfate (PHS)	1.590 kg
		2.	Methyl Methacrylate (MMA)	1.00 kg
		3.	Isobutyl Alcohol [Iso Butanol (IBA)]	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

93	Case No.:46/20/82-ALC4/2008	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00839/AM09/	RLA File :31/24/040/00119/AM09/	Lic.No/Date:3110034700 04.08.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

94	Case No.:47/20/82-ALC4/2008	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00840/AM09/	RLA File :03/94/040/00405/AM09/	Lic.No/Date:0310481261 05.08.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

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Case No.:48/20/82-ALC4/2008	Party Name:GEMINI EXPORTS.,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved	
HQ File :01/82/050/00841/AM09/	RLA File :03/94/040/00395/AM09/	Lic.No/Date:0310481299 05.08.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/03/2008-PI-III dated 23.06.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ferrous Fumarate	1 Kg.	1.	Fumaric Acid	0.769 kg
RA concerned may take further necessary action as per above decision of NC.				

96	Case No.:49/20/82-ALC4/2008	Party Name:AARTI DRUGS LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00842/AM09/	RLA File :03/94/040/00210/AM09/	Lic.No/Date:0310481329 05.08.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

97	Case No.:50/20/82-ALC4/2008	Party Name:AARTI DRUGS LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00843/AM09/	RLA File :03/94/040/00117/AM09/	Lic.No/Date:0310481343 05.08.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

98	Case No.:51/20/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00844/AM09/	RLA File :03/94/040/00339/AM09/	Lic.No/Date:0310481345 05.08.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

99	Case No.:52/20/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00845/AM09/	RLA File :03/94/040/00335/AM09/	Lic.No/Date:0310481360 05.08.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

100	Case No.:53/20/82-ALC4/2008	Party Name:MAHAVIR DYE CHEM	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00846/AM09/	RLA File :52/24/040/00011/AM09/	Lic.No/Date:5210024053 05.08.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

101	Case No.:58/20/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00851/AM09/	RLA File :07/24/040/00227/AM09/	Lic.No/Date:0710058900 06.08.2008	Defer Date:23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

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Case No.:59/20/82-ALC4/2008	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved	
HQ File :01/82/050/00852/AM09/	RLA File :09/24/040/00160/AM09/	Lic.No/Date:0910034948 06.08.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/87/2007-PI-III dated 12.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lamivudine	1 Kg.	1.	Glyoxylic acid 50%	1.80 kg.
		2.	1,4-dithiane-2,5-dihydroxy	0.739 kg.
		3.	Cytosine	0.955 kg.
		4.	Hexamethyl disilazane	1.89 kg.
		5.	Salicylic acid	0.79 kg.
		6.	Sodium borohydride	0.48 kg.
		7.	Dimethyl formamide	0.83 kg.
		8.	n-Hexane	3.75 kg.
		9.	Methylene dichloride	5.75 kg.
RA concerned may take further necessary action as per above decision of NC.				

103	Case No.:60/20/82-ALC4/2008	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved									
	HQ File :01/82/050/00853/AM09/	RLA File :03/95/040/00412/AM09/	Lic.No/Date:0310481521 06.08.2008										
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 40/82 meeting held on 05.02.2008 vide Case No.14/37/83 and in consultation with representative of PI Division present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Description of import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Amlodipine Maleate</td><td>1kg.</td><td>1.</td><td>Phthaloyl Amlodipine</td><td>1.08kg</td></tr> </tbody> </table>				Export product	Export Quantity	Sl.No.	Description of import item	Qty. allowed	Amlodipine Maleate	1kg.	1.	Phthaloyl Amlodipine
Export product	Export Quantity	Sl.No.	Description of import item	Qty. allowed									
Amlodipine Maleate	1kg.	1.	Phthaloyl Amlodipine	1.08kg									

		2.	Methylene chloride	4.50kg
		3.	Isopropyl alcohol	2.40kg
RA concerned may take further necessary action as per above decision of NC.				

104	Case No.:61/20/82-ALC4/2008	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Deferred
	HQ File :01/82/050/00854/AM09/	RLA File :03/94/040/00251/AM09/	Lic.No/Date:0310481523 06.08.2008	Defer Date: 23.09.2008
	Decision : Committee decided to call for application, copy of DML, if applicable and technical details as per Appendix 33 from RA/Firm. Accordingly, case was deferred for 23.09.2008.			

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Case No.:62/20/82-ALC4/2008	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:20/82-ALC4/2008 12.08.2008	Status:Case Approved		
HQ File :01/82/050/00855/AM09/	RLA File :34/24/040/00078/AM09/	Lic.No/Date:3410022036 06.08.2008			
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/94/2002/Ch.II dated 26.02.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product	
Monobutyl Trichloride	Tin	1 Kg.	1.	Tin Ingots	0.497 kg
			2.	Aluminium grit/granules	0.062 kg
RA concerned may take further necessary action as per above decision of NC.					
